

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


**IA 333/2018 in
C.P. (I.B) No. 6/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018**

Name of the Company: Vikas G. Jain, RP of
Shree Vinayak Foods & Fabrics Pvt. Ltd.
V/s.
CoC of Shree Vinayak Foods & Fabrics Pvt. Ltd.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAM	ADV.	APPLICANT	
2.				

ORDER

Advocate Ms. Natasha shah is present for the Applicant.

The Learned lawyer **appearing on behalf of the IRP** has filed the present application under **section 12(2)** of the IB Code for the extension of time for the further period of **90 beyond 180 days** for the completion of the CIRP process as provided under **section 12(2)** of the Code.

It is submitted that a statutory period of **180 days** expired on **20.08.2018** and the instant application was filed on **23.08.2018**.

Heard the arguments of learned **Counsel** for the Applicant.




On perusal of the record of the case, it may be seen that COC in its 5th meeting held on 18.08.2018 has passed a resolution to seek extension of time and has duly authorised the RP for the same, during the CIRP process. The above stated fact is reflected at page no. 64 i.e. the minutes of the meeting of the Committee of Creditors of the application.

Considering the aforesaid reasons as well as the pleading made in paragraph no. 10 onwards page no. 8-10. We being adjudicating Authority are of the view that sufficient reasons are shown for seeking extension of the period of the CIRP in respect of Corporate Debtor. Hence, prayer for extension of the CIRP period of 90 days beyond 180 days is hereby granted.

Accordingly, The IA 333/2018 is allowed and stands disposed of.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 11th day of September, 2018